

**DIVISION BENCH**

**ITEM NO.131**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**APPEAL No. 17/ALD/2022**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 15<sup>th</sup> February, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>MUNENDRA MISHRA V/S JDJ HOTELS PVT. LTD. &amp; ORS.</b>
<b>UNDER SECTION</b>	<b>SEC 59 OF COMPANIES ACT 2013 R/W RULE 11 OF NCLT RULES, 2016</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Krishna Dev Vyas, Adv.

*: For the Appellant*

**ORDER**

- 1. Ld. Counsel representing the petitioner states that no reply has so far been filed on behalf of the respondents. He however, further states that there is possibility of settlement *inter-se* between the parties, and therefore, seeks sometime to await the settlement.**
- 2. The matter is adjourned for 4<sup>th</sup> April, 2024.**

**-Sd-**

**(Ashish Verma)  
Member (Technical)  
15<sup>th</sup> February, 2024**

*Bipul Kumar Tiwari  
(Stenographer)*

**-Sd-**

**(Praveen Gupta)  
Member (Judicial)**